

HIGH COURT OF DELHI
Sher Shah Road, New Delhi

4052-53
No. _____/DHC/Gaz./G-7/2022

Dated: 22/07/22

From:

The Registrar General,
Delhi High Court,
New Delhi.

To


1. All the Principal District & Sessions Judges, Delhi.
2. The Principal District Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Court Complex, New Delhi.

Sub : Treatment/regularization of leave during Covid-19 (third wave)- regarding.

Sir/Madam,

I am directed to refer to Office Memorandum F.No. 48011/6/2020-Admn.I dated 17.01.2022 issued by the Ministry of Finance, Department of Economic Affairs, Government of India (copy enclosed) and to say that the Hon'ble Full Court of this Court has been pleased to direct that the aforesaid Office Memorandum shall apply to the judicial officers of the District Courts in Delhi and the judicial officers may hold Court through video conferencing from their residence(s) in the exigencies stipulated in the said Office Memorandum with the approval of the concerned Principal District and Sessions Judge.

Yours sincerely,


(Sandeep Kumar)
Administrative Officer (Judl.)
Gazette-IIB Branch
for Registrar General

Judl.
P. 2887/100
24/8/22

Be Circulated
Jain
4/8/22

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)

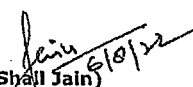
TIS HAZARI COURT : DELHI

No. 28207-28311 /Leave/Gaz./2022

Dated, Delhi the 06 AUG 2022

Copy forwarded alongwith its enclosures for information and necessary action to :-

1. All the Judicial Officers of Delhi Higher Judicial Service and Delhi Judicial Service, Central District, Tis Hazari Court, Delhi.
2. The Director (Academics)/Chairperson (Officiating), Delhi Judicial Academy, Dwarka, New Delhi for circulating the same amongst all the judicial officers under training.
3. The Officer In-charge, I.T. Cell, Tis Hazari Court, Delhi.
4. The P.S. to Principal District & Sessions Judge (HQs), Delhi.
5. The Reader to Principal District & Sessions Judge (HQs), Delhi.
6. The Website Committee, English/Hindi, Tis Hazari Court, Delhi for uploading on website of Delhi District Court and LAYERS.


(Shall Jain)
Principal Judge (Family Court)
Officer In-charge (Leave) Central
For Principal District & Sessions Judge (HQs)
Tis Hazari Court, Delhi

E 300487216
F.NO.48011/6/2020-Admn.I
Government of India
Ministry of Finance
Department of Economic Affairs

North Block, New Delhi
Dated 17th January 2022

OFFICE MEMORANDUM

Sub: Treatment/regularization of leave during Covid-19 (third wave) – regarding.

The number of cases of infection due to COVID-19 in the Department of Economic Affairs has been on the rise during the past weeks. In absence of explicit instructions from DoPT for handling /regularization of leave in third wave, it has been decided that matters such as isolation period/home quarantine/leave etc would be in accordance with instructions issued by ICMR and Ministry of Health and Family Welfare vide their OM dated 05.01.2022 and previous orders issued by DEA on 22.12.2020, in the following manner :

S. No	SITUATION	TREATMENT OF PERIOD OF ABSENCE
1.	When the Govt. Servant himself is COVID Positive and is in home isolation /quarantine.	Shall be granted Commuted Leave upto 07 days, if due and admissible on mere production of Covid Positive report.
2.	When the dependent family member of Govt. Servant is COVID positive or parents, whether dependent or not, living with him/her are COVID positive	The Govt. Servant may be allowed to work from home for a period of 07 days with the approval of Divisional Head. In this case, the discretion of Divisional Head shall be final.
3.	When the Government Servant comes into direct contact with a COVID positive person.	The officer may be allowed to work from home for next 3 days and maximum for 7 days, with the approval of Divisional Head.

2. This office memorandum shall be valid until further orders or till the issuance of orders by DoPT in this regard.

This issues with the approval of Competent Authority.

(Himanshu Gandhi)

Under Secretary to the Government of India
Phone 23092673

To

All Officers & Staff (including contractual staff) through KMS Portal.